

**NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH**  
**COURT III**

11. I.A. 179/2023

IN

C.P. 1240/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)  
SHRI. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON **13.09.2023**

NAME OF THE PARTIES: Meet Srikantbhai Shah & Ors

V/s.

Jayant Structurals Pvt & Ors.

SECTION 241 OF COMPANIES ACT, 2013

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**ORDER**

Adv. Ajinkya Kurdukar a/w Adv. H. Khan i/b Kurdukar and Co., Counsel  
appearing for the Applicant is present.

**I.A. 179/2023**

The above Interlocutory Application is filed by the applicant under Rule 11 of  
the National Company Law Tribunal Rules, 2016, for seeking following reliefs;

- a) *That the Hon'ble Tribunal be graciously pleased to take on record the Minutes of Meeting of Board of Directors and Secretarial Review Report; and*
- b) *That the Hon'ble Tribunal be graciously pleased to protect the Applicant from any action and/or penalty from any statutory or regularly authority or court or tribunal regarding statutory/regulatory non-compliance committed by the company.*
- c) *That the Hon'ble Tribunal be graciously pleased to direct the company and/or existing director(s) to immediately pay and outstanding professional fee of the erstwhile independent director Moti Lal Jain; and*
- d) *That the Hon'ble Tribunal be graciously pleased to direct the company and/or existing director(s) to immediately pay the outstanding professional fee of the CS Prerana Gupta, AAS & Associates; and*
- e) *That, in view of the paragraph 8 above, the Hon'ble Tribunal be graciously pleased to allow/permit the applicant to appoint an auditor for the company; and*

*f) Such other order be made, or direction be passed as the Hon'ble Tribunal may deem fit in the interest of justice, equity or good conscience.*

The applicant is the Independent Director appointed by this Tribunal vide order dated 01.06.2023. Accordingly, the meeting was conducted on 14.07.2023 chaired by the Applicant herein. The report of which is filed along with present application. The same is taken on record.

The Ld. Counsel further submits that he is not pressing prayers (c), (d) and (e).

In view of the averments made in the application and perusing the record the I.A. is **allowed** in terms of prayer clause 'a' and 'b' and stands **disposed of**.

List this matter on **06.11.2023**.

Sd/-  
CHARANJEET SINGH GULATI  
Member (Technical)

Vitthal

Sd/-  
LAKSHMI GURUNG  
Member (Judicial)